

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.571/2002

Monday this the 12th day of May, 2003.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

P.J.Johnson  
S/o Joshua  
Plumber Grade II  
Office of the Section Engineer/Works  
Southern Railway  
Trichur.

Applicant

(By advocate Mr.T.C.Govinda Swamy)

Versus

1. Union of India represented by  
The General Manager  
Southern Railway  
Park Town P.O.  
Chennai.
2. The Divisional Railway Manager  
Southern Railway  
Trivandrum Division  
Trivandrum.
3. The Secretary  
Housing Committee and Assistant Personnel Officer  
Grade III, Southern Railway  
Divisional Office  
Trivandrum.
4. Section Engineer/Works  
Southern Railway  
Trichur Railway Station & P.O.  
Trichur.
5. Sh.K.J.Sajeev  
Ballast Train Checker  
Southern Railway  
Trichur Railway Station & P.O.  
Trichur.
6. The Senior Divisional Personnel officer  
Southern Railway  
Trivandrum Division  
Trivandrum.

Respondents.

(By advocate Mr.P.Haridas for R1-4 & 6)

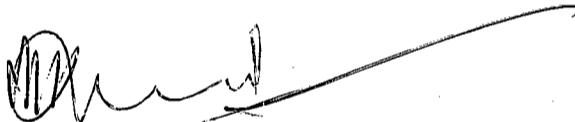
The application having been heard on 12th May, 2003, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicant has filed this application aggrieved by the allotment of quarter No.86-C(EM) to the 5th respondent overlooking his priority. The respondents in their additional reply statement have indicated that Quarter No.CN-I-G/Type II/TCR has been allotted to the applicant and that he has already occupied the same. Copy of the order marked as R-1 has been produced. Learned counsel of the applicant states that by allotment of a type II quarter, the grievance of the applicant has been redressed and, therefore, the application need not be proceeded further. Since the respondents have granted the relief to the applicant and as the applicant is no more interested in prosecuting the case, the application is closed without any directions.

Dated 12th May, 2003.



A.V.HARIDASAN  
VICE CHAIRMAN

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